

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 810 of 2020

IN THE MATTER OF:

**Ramachandra D. Choudhary Liquidator of
M/s Oasis Tradelink Ltd. ...Appellant**

Versus

Bansal Trading Company & Ors. ...Respondents

Comp. App. (AT) (Insolvency) No. 811 of 2020

IN THE MATTER OF:

**Ramachandra D.Choudhary, Liquidator of
M/s Oasis Tradelink Ltd. ...Appellant**

Versus

Shree Umiya Traders & Ors. ...Respondents

Comp. App. (AT) (Insolvency) No. 812 of 2020

IN THE MATTER OF:

**Ramachandra D.Choudhary, Liquidator of
M/s Oasis Tradelink Ltd. ...Appellant**

Versus

Marshall Multiventures (I) Pvt. & Ors. ...Respondents

Comp. App. (AT) (Insolvency) No. 815 of 2020

IN THE MATTER OF:

**Ramachandra D.Choudhary, Liquidator of
M/s Oasis Tradelink Ltd. ...Appellant**

Versus

Shreenathji Enterprise & Ors. ...Respondents

Present:

**For Appellant : Mr. Prithu Parimal, Mr. Uday Bedi and Mr. Jatigen
Singh, Advocates**

ORDER
(Through Virtual Mode)

23.09.2020 The issue raised in these set of appeals is that the Adjudicating Authority has erroneously dismissed the application of Liquidator directing him to either file an application under Section 7 or 9 of the 'I&B Code' or a civil suit for recovery overlooking the fact that the proceedings under Section 7 or 9 would not lie against Respondent No. 1 which is not a corporate body.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List all the appeals 'for Admission (After Notice)' on **5th November, 2020**.

Pendency of these appeals shall not preclude the Liquidator to proceed in accordance with law.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

/ns/gc/